

access to an integrated range of services including medical aid, police assistance, legal aid/case management, psycho-social counselling, temporary support services to women affected by violence. Further, scheme for Universalisation of Women Helpline intended to provide 24 hours immediate and emergency response to women affected by violence including sexual harassment.

### **Regularisation of Anganwadi workers**

1918. SHRI BASAWARAJ PATIL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is thinking to regularise Anganwadi workers all over India;

(b) whether there is any similarity in payment of honorarium for Anganwadi workers, if so, the details thereof, State-wise; and

(c) the steps taken to streamline payment?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) No, Sir. Integrated Child Development Services (ICDS) Scheme envisages the Anganwadi Workers and Helpers as “honorary workers” from the local community who come forward to render their services, on part time basis, in the area of child care and development.

Since Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs) are honorary workers, they cannot be declared as Government employees. Further, in a ruling of 07.12.2006 in Civil Appeal No. 4953-4957 of 1998–State of Karnataka and Ors. *Vs. Ameerbi and Ors.*, the Hon’ble Supreme Court has also held that Anganwadi Workers/Anganwadi Helpers do not hold any civil post and Minimum Wages Act is not applicable to them.

(b) Being honorary workers, the Anganwadi Workers and Anganwadi Helpers across the country are paid fixed honorarium per month as decided by the Government. Presently, AWWs and AWHs are paid Honoraria of ₹ 3000/- and ₹ 1500/-per month respectively *w.e.f.* 01.04.2011. AWWs of Mini-AWCs are being paid honoraria of ₹ 2250/- *w.e.f.* 04.07.2013. The honorarium paid by the Centre to all AWWs/AWHs is similar. However, the additional honorarium paid by the States/UTs from their funds varies from State to State depending on their financial sources. Details are given in the Statement (*See below*).

(c) To streamline the payment, the Government of India has asked States/UTs to prepare data base of AWWs/AWHs for payment of honorarium to the Anganwadi

Workers (AWWs)/Anganwadi Helpers (AWHs) under Integrated Child Development Services (ICDS) Scheme through Public Finance Management System (PFMS).

**Statement**

*Additional monthly honorarium paid to Anganwadi Workers/Anganwadi Helpers by the States/UTs from their own resources as on 31.10.2016*

Sl. No.	States/UTs	Additional honorarium given by States/UTs (In ₹)	
		Anganwadi Workers	Anganwadi Helpers
1	2	3	4
1.	Andaman and Nicobar Islands	3000	2500
2.	Andhra Pradesh	1200	700
3.	Arunachal Pradesh	Nil	Nil
4.	Assam	1000	500
5.	Bihar	750	375
6.	Chandigarh	2000	1000
7.	Chhattisgarh	1000	500
8.	Dadra and Nagar Heveli	1000	600
9.	Daman and Diu	1000	600
10.	Delhi	2000	1000
11.	Goa	3062-11937*	3000-6000
12.	Gujarat	1750	900
13.	Haryana	2500	1000
14.	Himachal Pradesh	300	200
15.	Jammu and Kashmir	600	340
16.	Jharkhand	700	350
17.	Karnataka	2000	1000
18.	Kerala	2000	2000
19.	Lakshdweep	1600	1000
20.	Madhya Pradesh	2000	1000
21.	Maharashtra	2000	1000
22.	Manipur	100	50

1	2	3	4
23.	Meghalaya	Nil	Nil
24.	Odisha	1000	500
25.	Puducherry	600	300
26.	Punjab	2000	1000
27.	Rajasthan	1724-1736*	1065
28.	Sikkim	2225	1500
29.	Uttarakhand	3000	1500
30.	West Bengal	1300	1300
31.	Uttar Pradesh	1000	500
32.	Nagaland	Nil	Nil
33.	Mizoram	Nil	Nil
34.	Tamil Nadu	5940	3532
		(non-standardized scale of pay that includes pay-2500, GP-500, HRA-500, CCA-180, MA-100 and DA-2160)	(non-standardized scale of pay that includes pay-1300, GP-300, HRA-500, CCA-180, A-100 and DA-1152)
35.	Telangana	4000 (w.e.f. 1.3.2015)	3000 (w.e.f. 1.3.2015)
36.	Tripura	2865	1924

\* Depending on the qualification and number of years of service.

### **Child marriages in Tamil Nadu**

1919. SHRI TIRUCHI SIVA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the number of child marriages in the country in the last two years and in the current year, State-wise, particularly in Tamil Nadu; and

(b) the steps being taken by Government to sensitise people and dissuade them from practising child marriage?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHANA RAJ): (a) As per the National Crime Records Bureau (NCRB) data, a total number of 280 and 293 cases have been registered under the Prohibition of Child Marriage Act (PCMA) 2006 in the country during the last two years *i.e.* 2014 and 2015 respectively. Similarly, a total number